

**Central Administrative Tribunal
Madras Bench**

OA/310/00490/2018

Dated Friday the 13th day of April Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

M.Manickavasagam,
S/o T.Munusamy,
D.No.3/405A, Old Quarters,
Siddeswara Nagar,
Oddapatti, Dharmapuri. .. Applicant

By Advocate **Mr.S.Ramaswamyrajarajan**

Vs.

1. Union of India, rep by
The Secretary,
Department of Posts,
Dak Bhawan, Parliament Street,
New Delhi 110 001.
2. The Chief Postmaster General,
Tamilnadu Circle,
Anna Salai, Chennai 600 002.
3. The Postmaster General,
Western Region (TN),
Coimbatore 641 002.
4. The Superintendent of Post Offices,
Dharmapuri Division,
Dharmapuri 636 701. .. Respondents

By Advocate **Mr.K.Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“To direct the respondents to dispose the representation dated 01.3.2017 made to the respondent in the light of the orders given by the Hon'ble Principal Bench and Madras Bench of CAT and the Hon'ble Punjab & Haryana High Court and the Hon'ble Supreme Court on the subject matter and

To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case with cost..”

2. Learned counsel for the applicant submits that the applicant was appointed as GDS in the year 1982 and retired from service on superannuation on 01.5.2009 in the same capacity. Based on the orders of the Principal Bench and Madras Bench of CAT that GDS was entitled to pension in terms of the entire GDS service rendered, he made Annexure A1 and A2 representations dated 01.3.2017 to the respondents for grant of pension, taking into account his entire GDS service from 01.5.1982 to 01.5.2009. The said representations are still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and pass a reasoned and speaking order within a time limit prescribed by this Tribunal.

3. Mr.K.Rajendran takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the

substantive merits of the claim, the competent authority is directed to consider Annexure A1 and A2 representations dated 01.3.2017 of the applicant in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
13.04.2018

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